

ITEM NO.57 COURT NO.7 SECTION II OUT-TODAY

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 280-281/2018

MANI RAM & ORS.ETC.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA 46960/2019 - Grant of Bail,
IA 68891/2019 - Exemption from filing O.T.)

Date : 26-04-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Appellant(s) Mr. R. Basant, Sr. Adv.
Mr. Ashutosh Kumar Sharma, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s) Ms. Swarupama Chaturvedi, Adv.
Mr. Kamlendra Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No.46960/2019

This application has been filed by Ram Babu who is appellant
in Cr1.A.NO.281 of 2018.

Mr. R. Basant, learned senior counsel appearing for the
appellant-Ram Babu, has submitted that the marriage of the
appellant's daughter is fixed for 10th June, 2019 and the appellant
being the father of the daughter prays for bail or at least for
interim bail to enable him to perform work and make arrangement
relating to marriage ceremony. In this regard, Mr. Basant has
drawn the attention of the Court to Marriage Invitation filed along
with this application.

Having regard to the submissions made at the Bar and also considering the reasons in the supporting affidavit, the appellant-Ram Babu is granted interim bail from 10th May, 2019 to 20th June, 2019 subject to his execution of bail bonds of Rs.25,000/- (Rupees Twenty Five Thousand) to the satisfaction of the committal court along with two sureties of the like amount.

The appellant-Ram Babu shall surrender himself back to the custody/prison on 21st June, 2019 before 12:00 noon. The appellant-Ram Babu shall report to the local jurisdictional police station on every Wednesday between 10:00 a.m. and 11:00 a.m.

Application (IA NO.49960 of 2019) is accordingly allowed.

(MAHABIR SINGH)
COURT MASTER

(SANTOSH KUMAR)
BRANCH OFFICER